GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

LOK SABHA STARRED QUESTION NO. 309*

TO BE ANSWERED ON MONDAY, THE 11th AUGUST, 2025 / SRAVANA 20, 1947 (SAKA)

GST Notices to Small Traders/Street Vendors

*309. DR. K SUDHAKAR: SHRI TEJASVI SURYA:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has issued GST notices to small traders and street vendors in the country without assessment of their business activities including Karnataka;
- (b) if so, the details thereof, State/UT-wise;
- (c) whether the Government plans/proposes to withdraw such notices and address the distress caused to such traders/vendors due to notices on UPI transactions;
- (d) whether it is true that GST evasions have been happening in Karnataka, if so, the details thereof including the total volume/number of evasions detected in the State;
- (e) whether such evasions are due to systemic flaws within the GST Department and if so, the details thereof along with the estimated loss of GST to Karnataka; and
- (f) the measures taken/to be taken by the Government to simplify GST compliance for small traders and reduce their regulatory burden?

ANSWER

THE MINISTER OF FINANCE (SMT. NIRMALA SITHARAMAN)

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (f) OF LOK SABHA STARRED QUESTION NO. 309* DUE FOR ANSWER ON 11th AUGUST, 2025

- (a) to (b): No. Central GST authorities have not issued any notices based on UPI transactions.
- (c): does not arise in view of the answer to (a) and (b) above.
- (d): The details of GST evasion cases by the Central Tax formations pertaining to the State of Karnataka is as under:

Period	No. of cases	Detection (Rs. in Cr.)	Voluntary payment (Rs. in Cr.)	No. of persons arrested
2022- 23	959	25839	1705	2
2023- 24	925	7202	1197	2
2024- 25	1254	39577	1623	9

(e): No.

- (f): A number of measures have been taken by the Government on the recommendations of GST Council for the benefit of small business sector which includes: -
- (1) For trade facilitation, small and medium enterprises are not required to obtain GST registration: -
- (i) Persons involved in Intra-State taxable supply of goods, if his aggregate turnover in a financial year does not exceed Rs. 40 lakhs (Rs. 20 lakhs for certain special category states);
- (ii) Persons involved in Intra-State or Inter-State taxable supply of Services, if his aggregate turnover in a financial year does not exceed Rs. 20 lakhs (Rs. 10 lakhs for certain special category states)
- (2) Composition levy scheme in GST is an alternate method of levy of tax designed for small and medium taxpayers whose turnover is up to the prescribed limit. A uniform rate of tax @1% (0.5% under the CGST Act and 0.5% under the respective SGST Act) is payable on supplies by traders of goods and manufacturers of goods and 2.5% under each Act for supplies by restaurants.
- (3) All eligible registered person having annual turnover up to Rs. 5 crores in the preceding financial year may opt for filing of quarterly returns with monthly payment of tax.
- (4) Filing of Annual Returns for FY 2017-18 to FY 2023-24 have been made optional for small taxpayers with annual turnover of up to Rs. 2 crores.
